GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 5643 TO BE ANSWERED ON 7th APRIL, 2017

STIPEND TO POST-GRADUATE MEDICAL STUDENTS

5643. SHRIMATI BUTTA RENUKA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it has come to the notice of the Government that the private medical colleges are collecting back the stipend given to post-graduate medical students in the form of cash from the students;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Government to curb such menace?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

(a) to (c): As per provisions of Medical Council of India (MCI) Post Graduate Medical Education Regulations 2000, the Post Graduate students undergoing Post Graduate Degree/Diploma/Super-Specialty course shall be paid stipend on par with the stipend being paid to the Post Graduate students of State Government Medical Institutions / Central Government Medical Institutions, in the State/Union Territory where the institution is located.

The information provided in the Assessment Reports by the Private Medical Colleges/Institutes about stipend for postgraduate students is verified by the MCI to ascertain whether it is at par with State Government Institutes or not. In case there is any discrepancy and it comes to the notice of the Council that any Institute is not giving stipend at par with the State Government Institutes/Rules or stipend is not being paid by the Institutes, necessary action is taken by the Council. The cases of stipend not being paid at par with the State Government regulations by Medical Colleges to their PG students have been considered by the Ethics Committee of MCI. In two such cases, the Deans of the medical colleges have been punished by Ethics Committee by removal of their names from Indian Medical Register (IMR) for a period of one year.